

KARNATAKA LOKAYUKTA

No: Uplok-2/DE/347/2016/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 20/07/2023

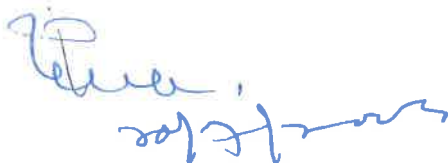
ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:- The departmental enquiry against Smt. H.S. Lakshmi, the then Panchayath Development Officer, Gejjelagere Grama Panchayath, Madduru Taluk, Mandya District - reg.

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act, 1984, in Complt/Uplok/MYS/1844/2014, dtd.25/07/2016.
2) Government Order No. ಗ್ರಾಅಪ. 447/ಗ್ರಾಪಂಕಾ/2016, ಬೆಂಗಳೂರು, dtd.23/08/2016.
3) Nomination Order No.UPLOK-2/DE-347/2016, Bangalore, dtd.01/09/2016.

Present Departmental Enquiry is initiated on the basis of the complaint lodged by Sri. J.E.Babu, S/o Late Eraiah, r/o Gejjelagere Gram Panchayath, Madduru Taluk, Mandya District, (herein after referred as 'Complainant') against Smt. H.S. Lakshmi, the then



Panchayath Development Officer, Gejjelagere Grama Panchayath, Madduru Taluk, Mandya District, (herein after referred to as the Delinquent Government Officials in short 'DGO').

2. Brief allegations made in the complaint are that:

It is alleged in the complaint that DGO- Smt. H.S. Lakshmi, the then working as Panchayath Development Officer, Gejjelagere Grama Panchayath, Madduru Taluk, Mandya District committed following misconduct: (a) DGO while working in the said Panchayath has not deposited the tax to the Bank account of the panchayath collected on behalf of the panchayath for the month of April, July, Oct, Nov. and December of 2014-15 and (b) the said amount was temporarily misappropriated has deposited less amount of Rs.3,124/- to the bank collected on behalf of the panchayath out of total tax collected for the year.

3. In this regard, an investigation was undertaken by invoking Section 9 (3) of the Karnataka Lokayuktha Act. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act, as per Ref. No.1-Complt/Uplok/MYS/1844/2014, dtd.25/07/2016.



4. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No. ಗ್ರಾಅಪ. 447/ ಗ್ರಾಪಂಕಾ/2016, ಬೆಂಗಳೂರು, dtd.23/08/2016.
5. Hon'ble Upa-Lokayuktha nominated ARE-8 as per Ref. No.3- Order No. UPLOK-2/DE/347/2016, Bangalore, dtd.01/09/2016.
6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ-1

2. ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳನ್ನು ಮಾಡಲಾಗಿದೆ:

ಅ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ರವರು 2014-15ನೇ ಸಾಲಿನ ಏಪ್ರಿಲ್, ಜುಲೈ, ಅಕ್ಟೋಬರ್, ನವೆಂಬರ್ ಮತ್ತು ಡಿಸೆಂಬರ್ ಮಾಹೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ವಸೂಲಾತಿ ಮಾಡಿದ ಕಂದಾಯದ ಹಣವನ್ನು ಸುಮಾರು ನಾಲ್ಕು

ತಿಂಗಳವರೆಗೆ ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡದೇ, ತಾತ್ಕಾಲಿಕವಾಗಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

ಆ. ಅಷ್ಟೇ ಅಲ್ಲದೇ, ವರ್ಷಾಂತ್ಯಕ್ಕೆ ರೂ.3,124/-ಗಳನ್ನು ಕಡಿಮೆ ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಶ್ರೀ.ಜೆ.ಇ.ಬಾಬು ಬಿನ್ ಲೇಟ್ ಈರಯ್ಯ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರು ಈ ದೂರನ್ನು, ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ತೆರಿಗೆ ಧನ ಮತ್ತು ಶುಲ್ಕ ವಸೂಲಾತಿಯ ದರವನ್ನು ಹೆಚ್ಚಿಗೆ ಹಾಕಿ ಇದರಲ್ಲಿ ಬಂದಂತಹ ಹಣವನ್ನು ಇಷ್ಟು ಬಂದ ಹಾಗೆಯೇ ಲೂಟಿ ಮಾಡುತ್ತಾರೆಂದು ಹಾಗೂ ತೆರಿಗೆ ಧನ ಮತ್ತು ಶುಲ್ಕ ವಸೂಲಾತಿಯ ಹಣವನ್ನು ನಿಯಮಾನುಸಾರವಾಗಿ ವಿಜಯ ಬ್ಯಾಂಕ್ ಗೆಜ್ಜಲಗೆರೆ ಅಕೌಂಟ್ ಸಂಖ್ಯೆ:7847ಕ್ಕೆ ಜಮಾ ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ,

ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

4. ಸದರಿ ದೂರನ್ನು ದಾಖಲು ಮಾಡಿಕೊಂಡು, ದೂರಿನಲ್ಲಿನ ಸತ್ಯಾಂಶ ಅರಿಯಲು, ದೂರಿನ ತನಿಖೆ ಮತ್ತು ವರದಿಗಾಗಿ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಮಂಡ್ಯ ಇವರಿಗೆ ವಹಿಸಿದ್ದು, ಸದರಿಯವರು ದೂರಿನ ತನಿಖೆ ಕೈಗೊಳ್ಳಲು ತನಿಖಾಧಿಕಾರಿಗಳಾದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮದ್ದೂರು ರವರಿಗೆ ವಹಿಸಿರುತ್ತಾರೆ (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿಗಳು ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು). ತದನಂತರ, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್, ಮದ್ದೂರು ರವರು ಸಹಾಯಕ ಲೆಕ್ಕಾಧಿಕಾರಿ, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ರವರಿಂದ ಸದರಿ ದೂರನ್ನು ತನಿಖೆಯನ್ನು ನಡೆಸಿ, ತಮ್ಮ ತನಿಖಾ ವರದಿಯನ್ನು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ, ಮಂಡ್ಯ ರವರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿಯನ್ನು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ, ಮಂಡ್ಯ ರವರು ಒಪ್ಪಿ ತಮ್ಮ ಷರಾದೊಂದಿಗೆ ತಮ್ಮ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

5. ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ, 2014-15ನೇ ಸಾಲಿನ ಏಪ್ರಿಲ್, ಜುಲೈ, ಅಕ್ಟೋಬರ್, ನವೆಂಬರ್ ಮತ್ತು ಡಿಸೆಂಬರ್ ಮಾಹೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ವಸೂಲಾತಿ ಮಾಡಿದ ಕಂದಾಯದ ಹಣವನ್ನು ಸುಮಾರು ನಾಲ್ಕು ತಿಂಗಳವರೆಗೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರಳಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ ರವರು ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡದೇ, ತಾತ್ಕಾಲಿಕವಾಗಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆಂದು ಮತ್ತು ವರ್ಷಾಂತ್ಯಕ್ಕೆ ರೂ.3,124/-ಗಳನ್ನು ಕಡಿಮೆ ಮಾಡಿ ಜಮಾ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

6. ತನಿಖಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನಾಧರಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರಳಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ

ರವರಿಗೆ ವರದಿಯನ್ನು ಕಳುಹಿಸಿ ಅವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿರುತ್ತದೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರಳಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ ರವರು ದಿನಾಂಕ:21/4/2016ರಂದು ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಗೆ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅವರ ವಿರುದ್ಧ ವರದಿಯಾಗಿರುವ ಕರ್ತವ್ಯ ಲೋಪಗಳನ್ನು ಅಲ್ಲಗಳೆದಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಈ ಸಂದರ್ಭದಲ್ಲಿ ಒಪ್ಪಲು ಸಾಧ್ಯವಿರುವುದಿಲ್ಲ.

7. ಆದುದರಿಂದ, ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಸ್ಪಷ್ಟವಾಗುತ್ತದೆ:

1. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪುಟಿಯಾತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಿಬಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ರವರು 2014-15ನೇ ಸಾಲಿನ ಏಪ್ರಿಲ್, ಜುಲೈ, ಅಕ್ಟೋಬರ್, ನವೆಂಬರ್ ಮತ್ತು ಡಿಸೆಂಬರ್ ಮಾಹೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ವಸೂಲಾತಿ ಮಾಡಿದ ಕಂದಾಯದ ಹಣವನ್ನು ಸುಮಾರು ನಾಲ್ಕು ತಿಂಗಳವರೆಗೆ ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡದೇ, ತಾತ್ಕಾಲಿಕವಾಗಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

2. ಅಷ್ಟೇ ಅಲ್ಲದೇ, ವರ್ಷಾಂತಕ್ಕೆ ರೂ.3,124/-ಗಳನ್ನು ಕಡಿಮೆ ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತಾರೆ.

8. ದೂರುದಾರರು ದೂರು ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ' ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದು 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು ತಮ್ಮ ಕರ್ತವ್ಯ

ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.


9. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ, ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಶಿಸ್ತುಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ

ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ - 2 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ -2 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charges to DGO and he appeared through RN advocate to represent her in the enquiry and FOS was recorded. DGO has denied the charges, pleaded not

guilty and claimed to be tried. Enquiry was posted to file her objections/WS. VOR was complied.

8. DGO has submitted her written statement (comments) contending that the allegations made against her are all false. Further contended that false allegations made against her about temporarily misappropriation of tax collected amount are also false and contended that villagers do not regularly pay the tax pertaining to their properties situated in the panchayath limits and it has been a regular tax that the amount will not be deposited on the same day of collection of tax from the public and ~~passing receipt on the same day.~~ Further contended that it is practice in the panchayath first day collected the tax, then passed receipt on one day and on that day amount will be deposited to the Bank. Further contended that along with that less amount of Rs.3,906/- is deposited out of total tax collected for the year 2014-15 was the note of the Audit report and same amount has been deposited by the tax-collector Shivaramu on 10/08/2015. Further Auditors after inspecting the records have submitted the Audit objections and have referred the same for objections of DGO and they have directed to make deposit of the said deficit amount. Further contended that she has not committed any misconduct for irregularity so she prays to drop the proceedings against her.



9. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and through him got marked Ex.P.1 to Ex.P.7 and one witness has examined as PW.2 and through him got marked Ex.P.8 and Ex.P.9 and closed their side of evidence. After closure of the Disciplinary Authority, DGO has examined herself as DW.1 and got marked Ex.D.1 to Ex.D.6 and case was posted for arguments.

10. Heard arguments of P.O. and advocate for DGO has submitted written arguments and case was posted for submitting final report.

11. Following point arise for my consideration;

Whether the Charges leveled against DGO-Smt. H.S. Lakshmi, the then Panchayath Development Officer, Gejjelagere Grama Panchayath, Madduru Taluk, Mandya District, is proved by the Disciplinary Authority?

12. My answer to the above point is in the '**Affirmative**' for the following:

REASONS

13. P.O. in order to substantiate the allegations made in the complaint has examined complainant as



PW.1 and has stated that DGO while working as Panchayath Development Officer of Gejjelagere Gram Panchayath was collecting the tax from the public/villagers and also license fees and never used to deposit the same in the bank account standing in the name of Gejjelagere G.P. and was in the habit of misappropriating the amount for her personal gain. In this regard she has filed rejoinder and also marked at Ex.P.6. He has produced documents Ex.P.1 to Ex.P.3 are complaints and proceedings of the Grama Panchayath at Ex.P.4, comments of DGO at Ex.P.5.

~~14. Witness/PW.1 has been cross examined at length~~
by DGO Advocate and has tried to elicit that DGO-she has complained about irregularity to the superior officers also and about criminal proceedings initiated against her/DGO in the judicial course and DGO was acquitted in the criminal case pending before JMFC., Ramanagara and no records are to show that DGO has misappropriated the amount and that complainant was in the habit of lodging complaint to Lokayuktha office against public servants about their irregularity.

15. Further P.O. has examined PW.2 then working as Chief Administrative Officer and he has stated that complaint came to be referred to him at No.1884/2014 when DGO was working as PDO in Gejjalagere Grama

Panchayath and he referred the complaint to Executive Officer to inspect into the matter and accordingly he collected the report of Auditors and submitted the report to show that DGO has not deposited the tax collected in the bank of Panchayath pertaining to month of April, July, Oct., Nov., and December of the year 2014 and also has not deposited Rs.3,124/- out of tax collected at the end of the year. Further report submitted by the Executive Officer was forwarded to Lokayuktha office at the time of preliminary enquiry and he has filed his report at Ex.P.8 and his letter at Ex.P.9.

16. PW.2 has been cross examined by the defence advocate at length in which effort is made to elicit that this witness has no personal knowledge about the allegations made in the complaint and he has not personally conducted investigation and verified the records and panchayath transactions are audited every year and it will be brought to his knowledge. Further stated that he is unaware about bill-collector/Shivaramu depositing Rs.3,124/- to the bank pertaining to the panchayath and the report submitted by him has been denied and effort will be made to bring on record that it is not reliable.

17. PW.1 and 2 have produced the records pertaining to receipts of tax collected, bank account



statement of the panchayath, rejoinder of complainant and report of Executive Officer that DGO has not deposited the amount and only an amount of Rs.3,124/- is deposited at the end of the year, but not in time. Further he has also enclosed the details of tax collected, his letter and report. In the report, he has observed that DGO has committed temporarily misappropriation of not depositing the tax as alleged in the Article of Charges.

18. To counter this, DGO has filed his affidavit in the form of examination in chief and has stated that panchayath transactions were meticulously inspected by ~~Auditors and about her non-remit of the tax has not been~~ mentioned in the Audit report and she has deposited the tax amount collected from the villagers/public in the bank of Panchayath pertaining to month of April, July, Oct., Nov., and Dec. on the same month and in villages the amount collected in the form of tax shall be deposited once in a month and tax receipts issued to them in one occasion and regarding Rs.3,124/- tax deposited has been made by bill-collector/Shivaramu and no temporarily misappropriation has been committed by her/DGO and she has also produced Audit Report at Ex.D.1, Challans of bank at Ex.D.2 and notice issued to bill-collector/Shivaramu is at Ex.D.5 and Ex.D.6 is the

certificate issued by PDO, Geggelagere G.P. for no tax is due to be deposited in the bank is marked at Ex.D.6.

19. P.O. has cross examined this witness and has tried to elicit that as per the tax collection rules, if the amount pertaining to tax is collected is more than Rs.10,000/- is to be deposited in the bank account of panchayath on the same day or next day and no records are produced in this regard and report submitted at Ex.P.8 is sustainable.

20. PW.2 was appointed and called for the investigation report with regard to alleged irregularities committed by DGO of not depositing the tax collected pertaining to the months of April, July, Oct., Nov., and December of the year 2014-15 and also making temporarily misappropriation of Panchayath funds to an extent of Rs.3,124/-. In this regard document Ex.P.7 is clearly perused. Ex.P.7 is a letter addressed by report submitted by Executive Officer, Taluk Panchayath of Madduru, CAO of Zilla Panchayath, Mandya in which it is stated that on the basis of allegations made in the complaint, inspection of records would disclose that DGO has not deposited tax collected for the months of April, July, Oct., Nov., and December of the year 2014-15. It was temporarily misappropriated for wrongful gain of DGO and an amount of Rs.3,124/- was not deposited at



the end of the year. Ex.P.8 is the letter addressed by Chief Executive Officer, Z.P. Mandya to Lokayuktha office then DRE-5. Same report of Executive Officer is reported. Ex.P.9 is the report submitted by CAO., who is examined as PW.2. Report is submitted in detail and it discloses that tax collected for the months of April, July, Oct., Nov., and December of the year 2014-15 and also less amount of Rs.3,124/- was deposited. In this regard, investigation is conducted and report is submitted along with the records. Further extract of the bank account and bills of tax collected for the relevant months are all enclosed. ~~they are sufficiently corroborated with the~~ evidence of PW.2 and so also the allegations made in Ex.P.1 to Ex.P.3 by PW.1.

21. To counter this, DGO has filed written statement and has got himself examined as DW.1. Her evidence as discussed above is not inspiring enough in the mind of Enquiry Authority to disbelieve the report of PW.2. References have been made by DGO that some practices have been followed in the Panchayath that they do not immediately remitted the tax collected on the same day and they wait for some time and prepare the receipts and then deposit in the bank account of panchayath. Further references are made in her evidence (DW.1) that she has deposited the amount in

the bank. Later deficit amount has been deposited in the bank and balance is made to be tallied later.

22. Assessment of this evidence and comprehensive reading of the report of PW.2 Ex.P.7 to Ex.P.9, would clearly indicate that DGO has engaged in not depositing the tax collected on time when they were collected each time. It is the specific defence of DGO that normally they deposit the tax collected once in a month is not substantiated by the circulars or proceedings of Panchayath.

23. Finance Code rule would demand that any amount collected in the form of registration, tax by any office has to be deposited on the same day after closure of the account or on the next day or within two days. Here DGO has not made out any strong rebuttal evidence to substantiate her contentions raised in her written statement or in her defence evidence.

24. Under these circumstances, it can be inferred and opinion can be formed that though DGO has deposited the deficit amount of tax collected, but not within the requisite time prescribed in the Finance Code or Rules of Panchayath Raj Act and no justifying reasons are provided by DGO with regard to condoning the delay in depositing the tax collected amount and engaging

herself in committing temporary misappropriation of found.

25. In view of elaborate discussion made above; this enquiry authority is constrained to hold that, the charges leveled against DGO are established. Accordingly, it is found proper to answer the above point in the '**Affirmative**' and I proceed to record the following;

FINDINGS

The Disciplinary Authority has proved the charges leveled against the Delinquent ~~Government Official Smt. H.S. Lakshmi,~~ the then Panchayath Development Officer, Gejjelagere Grama Panchayath, Madduru Taluk, Mandya District, (now working at Kasalagere Gram Panchayath, Maddur Taluk, Mandya District.)

DGO due to retire on 31/01/2044.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.


(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

A N N E X U R E S

1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Sri. J.E. Babu S/o Eraiah, aged 40 years, r/o Gejjelagere village, Mandya District dtd.01/02/2018 (original)
PW.2	Sri. Sharath B. S/o Bheemaiah B. aged 42 years, D.C. r/o Raichur, dtd.17/12/2018 (original)

2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex P 1	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.(original copy)
Ex.P.1(a)	dtd.17/06/2014 Signature of PW.1
Ex.P2 Ex.P.2(a)	Form-II (complainant's Affidavit) submitted to Lokayuktha (original copy) dtd.17/06/2014 Signature of PW.1
Ex.P.3 Ex.P.3(a)	Complaint submitted by complainant to Lokayuktha office, Bangalore, dtd.17/06/2014 (original copy) Signature of PW.1
Ex.P. 4	Xerox copy of Grama Sabha Proceedings, dtd.06/03/2013
Ex.P.5	Rejoinder of complainant. (original copy) along with enclosures (Attested copies) (pages 8 to 14)
Ex.P.6	Attested copies of documents filed to Ex.P.5 (pages 51 to 63) Original- Attested copies-
Ex.P.7	Xerox copies of documents given by Executive officer of Madduru Taluk Panchayath office, Madduru. (pages 18 to 48)
Ex.P.8	Original report submitted to Lokayuktha office



Ex.P.8(a)	dtd.30/11/2015 Signature of PW.2
Ex.P.9	Original copy of letter submitted to Lokayuktha office dtd.15/02/2016
Ex.P.9(a)	Signature of PW.2

3. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:

DW1	Smt. H.S.Lakshmi W/o Shivaprasad Rao K.B. aged about 37 years, r/o PDO, Nidaghatta Grama Panchayath, Madduru Taluk, Mandya District dtd.08/07/2022. (original)
-----	--

4. LIST OF DOCUMENTS EXAMINED ON BEHALF OF DGO:

Ex.D.1	Attested copy of Audit report for the year 2014-15
Ex.D.2	Attested copy of Bank Challans.
Ex.D.3	Attested copy of notice, dtd. 05/08/2015
Ex.D.4	Attested copy of warning notice, dtd.19/08/2015
Ex.D.5	Attested copy of letter dtd: 11/08/2015
Ex.D.6	Attested copy of certificate issued by Gejjelagere Gram Panchayath dtd.15/11/2017


(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bengaluru.



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ/347/2016/ಎ.ಆರ್.ಇ-8

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ
ಬೆಂಗಳೂರು-560001
ದಿನಾಂಕ:24-07-2023

-:: ಶಿಫಾರಸು ::-

ವಿಷಯ: ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) ರವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ.ಗ್ರಾಅಪ:447/ಗ್ರಾಪಂಕಾ/
2016, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:23/08/2016

2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂ.ಉಪಲೋಕ್-2 /ಡಿಇ/347/2016, ಬೆಂಗಳೂರು, ದಿ:01/09/2016.

3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-8, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿ:20/07/2023.

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ:23/08/2016 ರಂತೆ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ/ಅಧಿಕಾರಿ ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ 'ಆ.ಸ.ನೌಕರ' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

L

2. ಈ ಸಂಸ್ಥೆಯು ನಾಮನಿರ್ದೇಶನದ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-2 /ಡಿಇ/347/2016, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:01/09/2016ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-8 ರವರಿಗೆ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

3. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) ರವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) - ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳನ್ನು ಮಾಡಲಾಗಿದೆ:

ಅ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ 2014-15ನೇ ಸಾಲಿನ ಏಪ್ರಿಲ್, ಜುಲೈ, ಅಕ್ಟೋಬರ್, ನವೆಂಬರ್ ಮತ್ತು ಡಿಸೆಂಬರ್ ಮಾಹೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ವಸೂಲಾತಿ ಮಾಡಿದ ಕಂದಾಯದ ಹಣವನ್ನು ಸುಮಾರು ನಾಲ್ಕು ತಿಂಗಳವರೆಗೆ ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡದೇ, ತಾತ್ಕಾಲಿಕವಾಗಿ ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ.

L

ಆ. ಅಷ್ಟೇ ಅಲ್ಲದೇ, ವರ್ಷಾಂತ್ಯಕ್ಕೆ ರೂ.3,124/-ಗಳನ್ನು ಕಡಿಮೆ
ಬ್ಯಾಂಕಿಗೆ ಜಮಾ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವು
ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ
ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ
ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು
ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ
(3)(1)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ
ಎಸಗಿದ್ದೀರಿ.

4. ವಿಚಾರಣಾಧಿಕಾರಿ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-8), ಕರ್ನಾಟಕ
ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು, ರವರು ಮೌಖಿಕ ಹಾಗೂ ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು

ಕೂಲಿಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ ಹಿಂದಿನ

ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು
ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ
ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) ರವರ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು
ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು
ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ,
ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧದ ಆರೋಪವನ್ನು ರುಜುವಾತುಪಡಿಸಲು
ಇಬ್ಬರು ಸಾಕ್ಷಿಗಳನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಮತ್ತು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ರಂತೆ ವಿಚಾರಣೆಗೆ
ಒಳಪಡಿಸಿ, ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-9 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು

2

ಗುರುತಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಆ.ಸ.ನೌಕರರು ಸ್ವತಃ ಅವರನ್ನು ಡಿ.ಬ್ಲೂ-1 ಎಂದು ಸಾಕ್ಷಿಯಾಗಿ ವಿಚಾರಣೆ ಮಾಡಿಸಿಕೊಂಡು, ಸಿಶಾನ್ ೬-1 ರಿಂದ ಸಿಶಾನ್ ೬-6 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

6. ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸುವಂತೆ ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

7. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ಮಾಹಿತಿಯಂತೆ, ಆ.ಸ.ನೌಕರರು ದಿನಾಂಕ:31/01/2044 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ.

8. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಸಲಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ) ರವರ ವಿರುದ್ಧದ ಆರೋಪದ ಸ್ವರೂಪವನ್ನು 'ಸಾಬೀತುಪಡಿಸಿದ' ಮತ್ತು ಸಂಪೂರ್ಣತೆಯನ್ನು ಪರಿಗಣಿಸಿ:-

“ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀಮತಿ.ಹೆಚ್.ಎಸ್.ಲಕ್ಷ್ಮಿ, ಹಿಂದಿನ
ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಗೆಜ್ಜಲಗೆರೆ ಗ್ರಾಮ

ಪಂಚಾಯಿತಿ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ
ಏರಚಲಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೆ.ಎಸ್.ಆರ್. 11ರೂ ಪಂಚಾಯಿತಿ,
ಮಂಡ್ಯ) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ 02 ವಾರ್ಷಿಕ ವೇತನ
ಬಡ್ಡಿಗಳನ್ನು ಸಂಚಿತ ಪರಿಣಾಮವಿಲ್ಲದಂತೆ ತಡೆಹಿಡಿಯಲು ಈ
ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.”

9. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

24/9/23

(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)

ಉಪಲೋಕಾಯುಕ್ತ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ

